(b) The airport projects at Andal, Durgapur, West Bengal have been completed.

(c) and (d) Yes Sir. GoI has granted 'in principle' approval to private company, namely Bengal Aerotropolis Projects Limited (BAPL) for setting up of Greenfield Airport in Durgapur, West Bengal. The commercial operations at Durgapur in West Bengal have already commenced on 18th May, 2015. Alliance Air and Air India were in operation under different agreements with BAPL on viability gap funding. However, flight operations have stopped since June, 2016.

Spurt in debt among private companies

2268. SHRIMATI JAYA BACHCHAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has taken note of the recent spurt in debt among private sector companies;

(b) whether cases of false or misleading annual financial reporting by companies has come to notice; and

(c) if so, whether Government has taken any action against such companies and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): (a) The Department of Financial Services, Ministry of Finance, has intimated that they have no information on the subject.

(b) and (c) Action has been initiated under section 628 of the Companies Act, 1956 or section 448 of the Companies Act, 2013 as applicable in 255 cases for filing false or misleading annual financial reports, during the last three years and current year (up to 31-10-2016) as per statement given below:–

Year	No. of cases
2013-14	45
2014-15	75
2015-16	67
2016-17	68

Civilian-Military parity in ranks

2269. DR. T. SUBBARAMI REDDY: SHRIMATI AMBIKA SONI:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government would look into civilian-military parity in view of implementation of 7th Pay Commission report, if so, the details thereof;

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(b) whether any downgradation or any change in existing equivalence of the service ranks has been made, in the matter of assigning duties and functional responsibilities, if so, the details thereof; and

(c) by what time the issue will be resolved amicably to the satisfaction of Services?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) The 7th Central Pay Commission (CPC), an expert body constituted by the Government, gave its recommendations on emolument structure of government employees, including personnel belonging to Defence Forces, after due consultation with various stakeholders and thorough examination of various aspects involved. The Commission recommended separate Pay Matrix for Defence Forces after considering: (i) principles and philosophy adopted in devising the Pay Matrix for civilian employees; and (ii) some of the aspects in the rank structure unique to Defence Forces. The Government accepted the Commission's recommendations on Minimum Pay, Fitment Factor, Index of Rationalization, Pay Matrices and general recommendations on pay with certain exceptions in Defence Pay Matrix, namely, (i) revision of Index of Rationalization of Level 13 A (Brigadier) from 2.57 to 2.67; and (ii) addition of three stages in Level 12A (Lt. Colonel), three stages in Level 13 (Colonel), and two stages in Level 13A (Brigadier).

(b) and (c) The Government has only reiterated the existing functional equivalence being followed at Service Headquarters for matters of assigning duties and responsibilities with respect to Armed Forces Headquarters Civil Service (AFHQ CS) officers posted at Service Headquarters.

Defence production units in the country

†2270. SHRI PREM CHAND GUPTA: Will the Minister of DEFENCE be pleased to state:

- (a) the current number of defence production units in the country;
- (b) the percentage of the country's requirements fulfilled by these units;
- (c) the number of persons employed therein and the latest figures thereof;

(d) whether the country's defence production sector also involves producers from the private sector;

[†]Original notice of the question was received in Hindi.